

[Mr. Speaker]

So far as work in the Parliament is concerned, I shall immediately take steps to place in the Notice Office big or small size pads, as may be necessary.

Dr. Ram Subhag Singh (Sasaram): Not even visitors' cards are being issued. That is another tragedy. There are many violations of the old rules.

अधिकांश सदस्यों को हम देखेंगे। लेकिन माननीय सदस्यों को खड़े हो कर बोलना वांछनीय है।

Shri Sinhasan Singh (Gorakhpur): I want to draw your attention to the inconvenience caused to Members of Parliament in getting passes issued for the visitors. Previously, we could write for the pass, and the office was issuing the pass. But, now, the Member has to take them round and also identify them. I feel that this is very wrong, and disparaging to Members of Parliament. This should be revised, and the old rules should be brought into force again.

Mr. Speaker: Order, order. We are spending away the time of the House unnecessarily. Hon. Members who have got any particular grievances may kindly write to me. I have received this representation. I discussed the matter in the General Purposes Committee, and I have issued instructions clearing all these difficulties. An hon. Member who comes with a visitor can certainly bring him here; he will get a pass in the Notice Office. The visitors by themselves also could come here; they will have to go and wait in the visitors' hall; if an hon. Member wants to go and bring them, let him go and bring them.

On the representation of various Members, we have looked into this and many other matters in the General Purposes Committee, and we have relieved the difficulties. If still there is some inconvenience, hon. Members

may kindly write to me, and I shall take it up.

Dr. Ram Subhag Singh: They are being multiplied every day.

Mr. Speaker: If they are multiplied, they will be relieved also, as they are being multiplied.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) GSR. 593 dated the 28th May, 1960;
- (ii) GSR. 671 dated the 18th June, 1960 making certain further amendments to the Cotton Control Order, 1955.

[Placed in Library. See No. LT-2294/60.]

ANNUAL REPORT OF HINDUSTAN SALT COMPANY LIMITED

AMENDMENTS TO SALT (RESERVE STOCKS) ORDER

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers:—

(i) Annual Report of the Hindustan Salt Company Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working of the above Company for the year 1958-59. [Placed in Library. See No. LT-2289/60.]

(iii) Notification No. GSR. 932 dated the 13th August, 1960 making certain further amendments to